

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 33/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Smt. Asha Agarwal

...Complainant

Vs.

M/s. Parvsnath Developers Ltd.

...Respondent

Appearances : Shri Nafis Aziz with Shri Manoj Kumar,
Advocates for the applicant

Shri U.K.Shandilya, Advocate for the respondent

Oral Order

28th September 2010

Counsel for the applicant states that he has instructions to withdraw the complaint and the matter has been settled between the parties. The complaint is disposed of accordingly.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 34/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Shiv Shamkar Gupta ...Complainant

Vs.

M/s. Parvsnath Developers Ltd. ...Respondent

Appearances : Shri Nafis Aziz with Shri Manoj Kumar,
Advocates for the applicant

Shri U.K.Shandilya, Advocate for the respondent

Oral Order

28th September 2010

Counsel for the applicant states that he has instructions to withdraw the complaint and the matter has been settled between the parties. The complaint is disposed of accordingly.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 36/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Davender Kumar Bhatia **...Complainant**

Vs.

M/s. Parvsnath Developers Ltd. **...Respondent**

Appearances : Shri Nafis Aziz with Shri Manoj Kumar,
Advocates for the applicant

Shri U.K.Shandilya, Advocate for the respondent

Oral Order

28th September 2010

Counsel for the applicant states that he has instructions to withdraw the complaint and the matter has been settled between the parties. The complaint is disposed of accordingly.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 92/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Subodh Kumar

...Applicant

Vs.

Enrich Agro Food Products Ltd. & Ors.

...Respondent

Appearances : Shri Nirupam Prabhakar, Advocate for the
applicant

Ms. R.Narain, with Shri Siddharth Banthia,
Advocate for R-2

Oral Order

28th September 2010

The reply, if any, shall be filed within four weeks.

List this matter on 13th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 32/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sh. Vipin Kumar Sharma

...Applicant

Vs.

Joy Travels Pvt. Ltd. & Ors.

...Respondent

Appearances : None

Oral Order

28th September 2010

None appears for the applicant. The petition is dismissed
for non prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 60/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sanjeev Bali

...Applicant

Vs.

U.P. State Aids Control Society & Anr.

...Respondent

Appearances : Shri Sanjeev Bali, Applicant in person

Shri Kamal Mehta, Advocate for the respondent

Oral Order

28th September 2010

At the request of the applicant, the matter is adjourned to 15th
December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 20/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

...Complainant

Vs.

M/s. Tata Indicom Ltd.

...Respondent

Appearances : DDG for DG

Shri Shailesh Kapoor, Advocate for R-2

Oral Order

28th September 2010

The reply of R-2 shall be filed within four weeks.

List this matter on 8th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 13/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

...Complainant

Vs.

M/s. The Sidhupur Sat Isabgol
Factory & Ors.

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

None for the respondent

Oral Order

28th September 2010

We have perused the material on record. It is the admitted position that there is no written agreement and in any event, the grievance is made pertaining to commercial transactions. That being so, the proceedings are not maintainable.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 140/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

...Complainant

Vs.

Subhiksha

...Respondent

Appearances : DDG for DG

None for the respondent

Oral Order

28th September 2010

Fresh Notice be issued to the respondent.

List on 8th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 12/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

...Complainant

Vs.

Chief Administrator, Haryana Urban
Development Authority

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

28th September 2010

None appears for the respondent. No reply has been filed as directed by the order dated 28.5.2010.

The matter shall be listed on 8th December 2010 for framing of issues.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA No.05/2010 in
UTPE 67/1996

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Phool Chand Sahai **...Complainant**

Vs.

Durga Builders Pvt. Ltd. **...Respondent**

Appearances : Ms. Indra, Advocate for the complainant

Oral Order
28th September 2010

The order dated 21.3.2010 is recalled. UTPE No. 67/96 is restored to its original position. RA is disposed of.

The matter shall be listed on 8th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 32/2010 in
UTPE 78/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Monika Bhatia **...Complainant**

Vs.

Ansal Housing & Construction Ltd. **...Respondent**

Appearances : Shri Vikram, Advocate for the complainant

Oral Order
28th September 2010

The order dated 15.2.2010 is recalled. UTPE No. 78/2001 and CA 211/2001 are restored to its original position. RA is disposed of.

The matter shall be listed on 13th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 29/2008

UTPE 12/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Drug Syndicate

...Complainant

Vs.

M/s. Sanof Synthelabo (India) Ltd. & Ors.

...Respondent

Appearances : None for the complainant.

Ms. Shraddha Bhargava, Advocate for the
responden 1 to 3

Oral Order

28th September 2010

None appears for the complainant. IA is dismissed for non prosecution.

The matter shall be now listed on 15th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 65/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

...Complainant

Vs.

Indian Institute of Planning &
Management & Ors.

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

Dr. Vijay Kumar Aggarwal, Advocate for the
respondent

Shri Anil K.Kher, Sr. Advocate along with M/s
Inderjeet Sidhu, Advocate for R-2

Oral Order

28th September 2010

This case may be listed in the last week of January 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

<u>CA 36/2008</u>	Smt Reva Kumari
<u>UTPE 59/2007</u>	DG (I & R)
<u>CA 16/2004</u>	Amandeep Singh Bawa
<u>UTPE 61/2005</u>	DG (I & R)
<u>CA 122/2005</u>	
<u>CA 155/2008</u>	Nidhi Jain
<u>CA 43/2009</u>	DG (I & R)
<u>UTPE 197/2007</u>	Shri Manish Jaiswal
<u>UTPE 100/2008</u>	DG (I & R)
<u>UTPE 68/2005</u>	Ms. Jasmeet Kaur
<u>UTPE 95/2005</u>	Ravinder Acharya
<u>UTPE 115/2007</u>	FIIT JEE Ltd.
<u>UTPE 169/2007</u>	DG (I & R)
<u>UTPE 143/2009</u>	DG (I & R)

...Complainants

Versus

M/s. Hotel & Catering & Catering
Management & Ors.
Aakash Institute
Infinity Business School & Ors.
Arulmigu Kalasingam College of Engg.
Manipal University, Karnataka
St. Lawrence Convent
Indian Management Development
Institute and Management

Brilliant Tutorial (P) Ltd.

M/s. Dwarkadas J. Sanghvi College
of Engineering

Akash Educational Services Ltd. &
Others.

...Respondent

<u>CA 83/2008</u>	Sarita Pandey
<u>CA 84/2008</u>	Bhaskar Chander Joshi
<u>CA 85/2008</u>	Ravi Shankar Tiwari
<u>CA 86/2008</u>	Anupama Sharma
<u>CA 87/2008</u>	Ravi Wadhwani
<u>CA 90/2008</u>	Shweta Bangwal
<u>CA 91/2008</u>	Ajeet Kumar Giri
<u>CA 92/2008</u>	Atul Shivahare
<u>CA 93/2008</u>	Himanshu Chauhan
<u>CA 94/2008</u>	Hemant Kumar Kanchan
<u>CA 95/2008</u>	Rohit Burde
<u>CA 96/2008</u>	Ram Naresh
<u>CA 97/2008</u>	Ranjan Singh
<u>CA 98/2008</u>	Dr. Ira Sood
<u>CA 99/2008</u>	Pawan Kumar
<u>CA 100/2008</u>	Hemraj Singh Dhakar
<u>CA 101/2008</u>	Deepak Tyagi
<u>CA 103/2008</u>	Lokender Singh
<u>CA 104/2008</u>	Deepak Kumar
<u>CA 105/2008</u>	Nursingha Ch. Panda
<u>CA 106/2008</u>	Nidhi Singh
<u>CA 107/2008</u>	Saurabh Sachon
<u>CA 132/2008</u>	Preksha Modi
<u>CA 133/2008</u>	Laxmi Shankar Mandal
<u>CA 134/2008</u>	Mohd. Owaish
<u>CA 135/2008</u>	Mohd. Fariduddil
<u>CA 136/2008</u>	Kuldeep Singh
<u>CA 137/2008</u>	Prashant Tiwari
<u>CA 140/2008</u>	Prem Lata

...Complainants

Versus

IIMR Pharma Business
School & Ors.

...Respondents

CA 116/2009

UTPE 132/2006

CA 70/2007

CA 11/2009

UTPE 124/2007

30(88)UTPE/2009

CA 113/2008

CA 58/2009

CA 36/2008

UTPE 129/2009

UTPE 52/2008

CA 27/2008

CA 21/2008

UTPE 49/2008

RTPE 13/2004

RTPE 15/2004

UTPE 112/2008

UTPE 26/2005

UTPE 99/2007

UTPE 82/2007

CA 05/2009

CA 63/2009

Miss Mukta Kumari

DG [I & R]

Brig. Umesh Chander

DG [I & R]

Brig. Umesh Chander

Pearl Academy of Fashion

News Items

Shri Charu Shorawal

S.N. Thomas

Yashoberdhan Kant

Shobhit Saxena

DG [I & R]

Rajesh Mehra

Rampal Singh

DG [I & R]

Shri Sunil Singh

Talent India Academy Ltd.

Ms. Megha Gupta

DG [I & R]

DG [I & R]

Shyam Lal, Delhi

DG [I & R]

Ms. Megha Gupta

Rajan Dewan Katarya

...Complainants

Versus

Institute of Management

Indian Institute of Modern
Management & Anr.

NIILM School of Business
& Ors.

FIIT JEE Ltd.

FIIT JEE Ltd.

M/s. Ansal Institute of
Technologies

International Institute of
Telecom Technology

M/s. Aakash Institute,
Delhi

M/s. Pravara Institute of
Medical Services (PIMS)

Ansal Institute of
Technologies

International Institute of
Telecom Technology.

...Respondents

Appearance : CA 36/2008 Applicant in person
Sh.Sodhi Policarp.A.M., Advocate for the
respondent
UTPE 59/2007 Shri Reba Rajan, Advocate for the
complainant
Shri Naresh Thanai, Advocate for the respondent
CA 16/2001, Shri Neeraj Gupta, Advocate for the
applicant
Shri Vaibha Arora, Advocate for the respondent
UTPE 61/2005, Shri R.D.Makheeja, Advocate for
the DG
Dr. V.K.Aggarwal, Proxy advocate for Shri
N.Jaykumar, Advocate for the respondent
CA 43/2009, Shri Avadhesh M.Nathani, Advocate
for the respondent
CA 95/2005, Shri Raveendran Acharya, Advocate
for the complainant
UTPE 115/2007, Shri K.K.Rohatgi with Shri
Sarvesh Singh, Advocate for the respondent
UTPE 143/2009, Shri Animesh Rastogi, Advocate
for R-3
Shri Lalit Kumar, Advocate for R-5
CA 83/2008, CA 84/2008, 85/2008, 86/2008,
87/2008, 90/2008, 91/2008, 92/2008, 93/2008,
94/2008, 95/2008, 96/2008, 97/2008, 98/2008,
99/2008, 100/2008, 101/2008, 103/2008,
104/2008, 105/2008, 106/2008, 107/2008,
132/2008, 133/2008, 133/2008, 134/2008,
135/2008, 136/2008, 137/2008, 140/2008,
(Shri Nitendra Sharma, Advocate for the
complainant)

CA 116/2009, Shri Chatanya Siddharth, Advocate for the applicant
UTPE 132/2006, Shri Faizaz Hasan, Advocate for the applicant
Shri S.R.Sharma, Advocate for the respondent
CA 70/2007, Shri Faizaz Hasan, Advocate for the applicant
CA 113/2008, Shri Bhajan Lal Saini, Advocate for the respondent
UTPE 49/2008, Shri Sushant Kumar, Advocate for the respondent
CA 13/04, Shri Rakesh Kumar Tripathy, Advocate with Shri Ashish Agrawal, A/R of the respondent
Shri Navin Chawla, Advocate for the complainant
CA 15/2004, Shri Rakesh Kumar, Advocate for the respondent
Shri Navin Chawla, Advocate for the respondent
UTPE 112/2008, Ms. Rashmi Jain, Advocate for the complainant
UTPE 26/05, Shri R.D.Makheeja, Advocate for the complainant
UTPE 05/2009, Shri Gurinder Pal Singh, Advocate for the respondent
RTPE 26/2005, Shri C.M.Sharma, Advocate for the respondent
CA 6/2009, Shri C.M.Sharma, Advocate for the respondent

ORAL ORDER

28th September 2010

In this group of cases, the basic issue raised is whether educational institutions render services and/or whether there are any business activities involved and/or whether they are carrying on occupation. These aspects cannot be decided in any general manner. The factual position in each case is to be examined. One of the ways to find out the answers to the aforesaid questions would be to examine as to how the surplus of receipts over expenditure, if any, is utilized and the manner in which they are reflected in the financial statements, including the balance sheet. Therefore, let the respondent in each case filed an affidavit indicating the manner of utilization of the surplus, if any. Along with the affidavit, the financial

statements, including the receipts over expenditure of statement, if any, the balance sheets, if any, for the relevant period and in the financial years 2008-2009 and 2009-2010 shall be filed. It shall be indicated in the affidavits as to under which head of income the surplus is included. If any exemption under Section 12 of the Income-tax Act 1961 has been granted, copy of the same shall be filed. Let this exercise be undertaken within four weeks. In some cases, DG is the Informant/complainant and in other cases, it is not so, but we have requested Shri Makheeja, learned counsel for the DG to act as amicus-curie in all these cases. Let the copies of the affidavit and the documents be supplied to the DG and a copy also to Shri Makheeja,

The matter shall be listed in the last week of January 2011 for fixing date of hearing. The DG shall give its report on examination of each case within a period of eight weeks.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 468/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Capt. Deepak Taneja

...Applicant

Vs.

Airforce Naval Housing Board

...Respondent

Appearances : Shri U.K.Shandliya, Advocate for the applicant

Shri R.K.Handoo, Advocate for the respondent

Oral Order

28th September 2010

Heard. Order reserved. Written arguments, if any, shall be
filed within four weeks.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 399/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Commander S.S. Mennon

...Applicant

Vs.

Airforce Naval Housing Board

...Respondent

Appearances : Shri U.K.Shandliya, Advocate for the applicant

Shri R.K.Handoo, Advocate for the respondent

Oral Order

28th September 2010

Heard. Order reserved. Written arguments, if any, shall be
filed within four weeks.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 58/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Capt. Arun Kumar

...Applicant

Vs.

Airforce Naval Housing Board

...Respondent

Appearances : Shri U.K.Shandliya, Advocate for the applicant

Shri R.K.Handoo, Advocate for the respondent

Oral Order

28th September 2010

Heard. Order reserved. Written arguments, if any, shall be
filed within four weeks.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA / _____ in
UTPE 47/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Bureau of Indian Standard

...Complainant

Vs.

K.K. Jewellers

...Respondent

Appearances :

Oral Order
28th September 2010

List this matter along with the cognate matter on the date to be fixed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 76/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mathew Menon

...Complainant

Vs.

Davo Laboratories & Ors.

...Respondent

Appearances : Applicant in person

Shri Praveer Singh, Advocate for the respondent

Oral Order

28th September 2010

The order setting the respondent ex parte is recalled. The affidavit of evidence has been filed by the applicant. The admission/denial of the documents shall take place on the 11th November 2010.

The matter shall be listed on 8th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 02/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Tarun Khurana

...Applicant

Vs.

United Indian Insurance Co. Ltd.

...Respondent

Appearances : Ms. Renu Verma, Advocate for the applicant

Shri K.L.Nandwani, Advocate for the respondent

Oral Order

28th September 2010

Reply if any of the application filed for summoning Dr. Ghosh shall be filed within four weeks.

The matter shall be listed on 13th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 51/2003

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Vinod Kumar Grover

...Applicant

Vs.

Sterling Holidays Resorts (I) Ltd. & Ors.

...Respondent

Appearances : Applicant in person.

Ms. Madhu Shweta, Advocate for R-3

Oral Order

28th September 2010

Cross-examination of AW-1 by R-3 is over. The affidavit of evidence of R-3, if any, shall be filed within four weeks. The admission/denial shall take place on 11th November 2010.

The matter shall be listed on 15th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 155/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

CTA Apparels Pvt. Ltd.

...Applicant

Vs.

Tata AIG General Insurance & Anr.

...Respondent

Appearances : Shri Sanjeev Kumar, Advocate for the applicant

Shri Sumant De, Advocate for R-1

Shri Sanjay Kumar Pathak, Advocate for R-2

Oral Order

28th September 2010

Four week's time is granted to file memo of settlement.

List on 13th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 66/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Bureau of Indian Standard

...Complainant

Vs.

M/s. Bombay Jewellers

...Respondent

Appearances : None for the complainant

**Shri Raghunandan Sharma, Advocate for the
respondent**

Oral Order

28th September 2010

List this matter along with cognate matters on the date to be
fixed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 72/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Achla Chatterjee

...Complainant

Vs.

Ghaziabad Development Authority

...Respondent

Appearances : None for the applicant

Ms. Reena Singh, Advocate for the respondent

Oral Order

28th September 2010

At the request of the counsel for the respondent, the matter is
adjourned to 15th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 81/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

...Complainant

Vs.

Inspections Syndicate of India (P) Ltd.

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

Shri Sameer Malik, Advocate for the respondent

Oral Order

28th September 2010

It is stated by the learned counsel for the DG that the witness who was to be cross-examined is not present in spite of Notice. The matter shall only rely on the documents filed. The affidavit of evidence of the respondent shall be filed within four weeks. The admission/denial shall take place on 11th November 2010.

The matter shall be listed on 15th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 12/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

...Complainant

Vs.

Escorts Ltd. & Others

...Respondent

Appearances : DDG for the DG

Shri U.P.Mathur, Advocate for R-1
Shri Manish Mishra, Advocate for R-2
Shri Rupesh Aggarwal, Advocate for R-3
Shri Naresh, Advocate for R-4

Oral Order

28th September 2010

At the request of the DG, the matter is adjourned to 15th
December 2010 for cross-examination of Shri Sanjeev Verma.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 97/02

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Tax Com Agency

...Complainant

Vs.

Siya Ram Silk Mills Ltd.
& Others

...Respondent

Appearances : None for the applicant

Ms. T.Rajkumari, Advocate for the respondent

Oral Order

28th September 2010

List this matter on 15th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 51/2003
28th September 2010

Statement of Shri Vinod Kumar Grover S/o Sri Loknath Grover
R/o IC/32, New rohtak Road, New Delhi

I have sworn and signed the affidavit dated 3rd January 2008. It is marked as Exhibit AW-1/1.

Cross-examination by Ms. Madhu Shweta, Advocate for R-3

My relationship with RCI is to the extent that membership of RCI was offered to me through R-1, M/s Sterling Holiday Resorts (India) Limited.

According to the manual which I had received, R-3 (RCI) is offering overseas holidays to the persons affiliated with R-1 on payment of Rs. 7000/- over and above what has been paid for the Sterling Resorts.

I don't have any documents in my possession to show that my application for membership of RCI which was obtained from me by R-1 was accepted by RCI.

I don't have any documents to show that RCI had accepted my membership.

I don't have any material to show that there was any representation by RCI to me about any membership but the person who was acting on behalf of R-1 Sterling Holiday Resort, projected to me as if he was acting on behalf of RCI.

I did not make any direct correspondence with RCI for membership but I approached to R-2 Sterling Holiday Resorts.

It is not a fact that the allegations made by me against R-3
(RCI) are false.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

RO&AC